

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE V.G.ARUN

Wednesday, the 26th day of October 2022 / 4th Karthika, 1944
WP(C) NO. 33051 OF 2022(F)

PETITIONER:

SANDRA STEPHEN, AGED 28 YEARS, W/O NITHIN TOM, RESIDING AT ANGADIATH HOUSE, PULPALLY P.O., WAYANAD - 673 579.

RESPONDENTS:

1. STATE OF KERALA REPRESENTED BY THE SECRETARY TO GOVERNMENT, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS, SECRETARIAT, THIRUVANANTHAPURAM – 695 001.
2. THE DISTRICT COLLECTOR, CIVIL STATION, NORTH KALPETTA P.O. WAYANAD -673 122.
3. THE REVENUE DIVISIONAL OFFICER, REVENUE DIVISIONAL OFFICE, MANANTHAVADY, MANANTHAVADY P.O. WAYANAD 670 645.
4. THE TAHSILDAR, TALUK OFFICE, SULTHAN BATHERY, SULTHAN BATHERY P.O., WAYANAD DISTRICT - 673 592
5. THE VILLAGE OFFICER, SULTHAN BATHERY VILLAGE OFFICE, SULTHAN BATHERY P.O., WAYANAD DISTRICT - 673 592.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 4th respondent to issue EWS certificate to the petitioner provisionally in order to enable her to submit the same during the One Time Verification of certificates notified as per Exhibit P11 for selection to the post of Agricultural Officer on 27.10.2022 or on any deferred date.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S.NIRMAL V NAIR, M.ANEESH, MUHAMMED NASEEF BIN SALIM & ARATHI PRABHAKARAN Advocates for the petitioner and of GOVERNMENT PLEADER for the respondents, the court passed the following:

V.G.ARUN, J.

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Dated this the 26th day of October, 2022

ORDER

Admit. Learned Government Pleader takes notice for the respondents.

2. Learned Government Pleader contended that in Ext.P13 order, it is specifically stated that, if the family of the applicant owns 'house plot' of more than 20 cents within Municipal Corporation area, the applicant will not be entitled for EWS certificate and in the instant case, the petitioner's family own house plot having an extent of 23.70 ares.

3. Be that as it may, I find *prima facie* merit in the contention urged by the learned Counsel for the petitioner that, being a married woman living separately, the extent of her family is house plot cannot be a reason for denying the EWS certificate to the petitioner.

Hence, there shall be a direction to the 5th

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respondent to issue EWS certificate to the petitioner provisionally, subject to the final outcome of this writ petition.

Sd/-

V.G.ARUN

JUDGE

NB/26-10



APPENDIX OF WP(C) 33051/2022

Exhibit P11

A TRUE COPY OF THE ANNOUNCEMENT OF THE PSC REGARDING ONE-TIME VERIFICATION OF THE PETITIONER'S DOCUMENTS DATED NIL

Exhibit P13

A TRUE COPY OF THE G.O. (MS) NO:2/2020/P & ARD DATED 12-2-2020 ISSUED BY THE 1ST RESPONDENT.

